

JUDGMENTIN W.A.No.900/2022

Sri N.K. Ramesh, learned Counsel for the appellant, Sri D.R.Ravishankar, learned Senior Counsel for respondent nos.1 to 3 & 22 to 27, Sri Sharabiah Shivanna, learned Counsel for respondent nos.14 to 21, Sri Rajendra A.Kulkarni, learned Counsel for respondent nos.28 to 45, Sri Dhyan Chinnappa, learned Additional Advocate General a/w Smt. Swetha Krishnappa, learned AGA for respondent nos. for respondent nos.46 to 48.

In W.A. NO.889/2022

Sri. Dhyan Chinnappa, learned Additional Advocate General a/w Smt. Swetha Krishnapp, learned AGA for the appellants, Sri. D.R. Ravishankar, learned Senior Counsel for Sri. Shivakumar, learned counsel for respondent nos.1 to 13 and 23 to 28, Sri.

N.K. Ramesh, learned counsel for respondent no.4, Sri. Sharabiah Shivanna, learned counsel for respondent nos.15 to 22, Sri. Rajendra B. Kulkarni, learned Counsel for respondent nos. 29 to 46.

After hearing learned counsel, Office Objections are ignored.

These intra-court appeals are filed against the order dated 3 September 2021 passed by learned single judge in WP number 155545 of 22 and other connected write petitions paragraph we have heard the learn it counsel for the parties at length. During the pendency of this appeal, the state of Karnataka vide order No.ED 278 TEC 2022 has constituted an expert committee on 20.09.2022 to examine the possibility of drawing a methodology in calculating the qualifying examination marks of II PUC batch 2021 for the UGCET academic year 2022–2023. The aforesaid committee constituted of following members:

1. Dr.B.Thimme Gowda, Vice Chairman, Karnataka State Higher Education Council, Bangalore.
2. Prof. S.A.Kori, Vice Chancellor, Central University of Andhra Pradesh, Ananthapura, Andhra Pradesh.
3. Shri N.Ravichandran, Director - Technical Education Bangalore.
4. Prof.M.R.N.Murthy, Retired Dean, Indian Institute of Science Bangalore, Bangalore.
5. Prof. N.Yathindra, Professor Emeritus, Institute of Bio Informatics and Applied Biotechnology, Bangalore.

2. The committee was also aided by Dr.Ayachith N., Professor Emeritus, VTU, Prof. Suresh Chandra K, Retired Professor of Statistics, University of Madras and Dr.Jagadeesh R., Assistant Professor of Mathematics, Government of First Grade College, Ramanagar.

3. The Committee after thorough examination of the issue for assigning CET Rankings, has proposed two methods. The committee has examined the methods of calculating the qualifying examination marks of II PUC batch and has recommended the second method. The relevant extract reads as under:

After normalisation, using the basis of 50% of CET marks, for determining the ranks for the covid batch students may improve their ranking and this may affect the ranking of post covid batch of students to some extent. Therefore, to safeguard the interest of post covid batch students also, seats in IT related branches in colleges as per previous years preferred selection of seats may be increased by 10%.

4. During the course of hearing, a consensus has been evolved amongst the learned counsel for the parties in respect of second method for evaluation of the marks of II PUC batch 2021 for the UGCET

academic year 2022–2023 be made the basis for assigning CET rankings to the students. It is therefore directed that aforesaid second method shall be made the basis for assigning CET rankings and the State Government shall issue a notification accordingly. It is clarified that the qualifying marks secured in the examination of II PUC batch 2021 for the UGCET academic year 2022–2023 shall be calculated only for the limited purpose of assigning the CET ranking and shall have no further effect.

Accordingly, these appeals are disposed of.

**Sd/-
ACTING CHIEF JUSTICE**

**Sd/-
JUDGE**